

MR. DEPUTY SPEAKER : He has received 'no concrete proposal'.

SHRI J. VENGAL RAO : There is no concrete proposal from the workers. They have not yet formed a cooperative society.

SHRI SHARAD DIGHE : There is a letter dated 23rd July 1988 to you. The Union has written 'We had also informed vide our letter so and so we are prepared to form a workers' cooperative.'  
(Interruptions)

MR. DEPUTY SPEAKER : He never denied that there is a proposal.

(Interruptions)

SHRI J. VENGAL RAO : I never denied that, Sir. (Interruptions). They have not yet formed the cooperative society. If they have formed a cooperative society, if they are ready to take over the unit, we will consider their demand. There are so many difficulties and the Government is aware of all these things. We are considering it, we will safeguard the interests of the workers, I am assuring you of this, Sir.

(Interruptions)

18.09-1/2 hrs.

PAPERS LAID ON THE TABLE—Contd.

[English]

Notification under Central Excise  
and Salt Act, 1944

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : On behalf of Shri A.K. Panja, I beg to lay on the Table a copy of Notification No. 242/88-Central Excises (Hindi and English versions) published in Gazette of India dated the 17th August, 1988, together with an explanatory memorandum seeking to exempt liquid paraffin of I.P. Grade, when cleared in bulk form, from the whole of duty of excise, subject to the condition that such liquid paraffin is manufactured from duty paid refrigeration oil under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-6408/88].

18.10 hrs.

*The Lok Sabha then adjourned till  
Eleven of the Clock on Thursday,  
August 18, 1988/Sravana 27,  
1910 (Saka).*